

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**SITING AT NEW DELHI**

**ORIGINAL APPLICATION No. 664 OF 2025**  
(UNDER SECTIONS 14,15 (b) & (c), READ WITH 18(1) OF NATIONAL  
GREEN TRIBUNAL ACT, 2010)

**In the matter of: -**

Babishan Singh & Ors.

...Applicant

Versus

Mahadev Grit Industry &  
Ors

...Respondents

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Applicant

Shri. Babishan Singh,

S/o Jagdev Singh

Ex-Sarpanch Malpaur

R/o Bathera, Malpur, Jammu-181206

Mob: - 8989425268



**Adv. Akshat Malpani**

Chamber No. 70, Supreme Court of India, Bhagwan Das Road,  
New Delhi - 110001

**New delhi**  
**Dated- 26.12.2025**

E-mail - [akshatmalpani19@gmail.com](mailto:akshatmalpani19@gmail.com), +91 9892595460

Item No. 07

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 664/2025

Babishan Singh &amp; Ors.

Applicant(s)

Versus

Union Territory of Jammu &amp; Kashmir &amp; Ors.

Respondent(s)

Date of hearing: 23.12.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Akshat Malpani, Adv.

**ORDER**

1. The Applicants, stated to be the cultivators and permanent residents of village Malpur Tehsil Bhalwal District Jammu have filed this Original Application (OA) raising a grievance against the proposed industrial use of land comprised in Khasra No. 49 admeasuring 06 Kanal 15 Marla, situated at village Malpur. The plea of the Applicants is that the land is recorded as agricultural land but the Respondent No. 5 is establishing a sand screener/stone crushing unit on that land. The Applicant has also raised the plea that on account of setting such a unit on the agricultural land the fertility of their adjoining agricultural land will be affected.

2. During the course of hearing, learned counsel for the Applicant has produced the environmental guidelines and siting criteria for establishment and operation of stone crushers in Jammu and Kashmir issued by the J&K PCC on 09.05.2025 and has submitted that the Schedule-II of these guidelines containing the siting criteria is applicable to activities of the screening of stone/river bed material. He has submitted



that the siting criteria prescribed in Schedule-II has been violated as there are residential houses at a distance of about 100 meters, middle school at a distance of about 500 meters, Science and Technology Forest area is 150 meters and there is an irrigational nallah immediately adjacent to the site and two public water supply tubewells within a radius of 1 km. He has further produced the Consent to Establish (CTE) granted to the Respondent No. 5 for the purpose of setting up sand screener. He is directed to place these documents on record within three days.

3. Learned counsel for the Applicant has also referred to the photographs from page 25 onwards in support of the plea of construction activity by the Respondent No. 5.

4. The OA raises substantial issue relating to compliance of environmental norms.

5. Issue Notice to the Respondents.

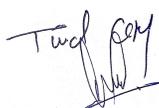
6. Applicant is directed to serve the Respondents and file affidavit of service atleast one week before the next date of hearing.

7. List on 09.03.2026.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

December 23, 2025  
Original Application No. 664/2025  
A



**Jammu and Kashmir  
Pollution Control Committee**

chairman87jkspcb@gmail.com  
membersecretaryjkspcb@gmail.com

0191 – 2472881, 2476925



Parivesh Bhavan, Forest  
Complex, Transport Nagar,  
Jammu, 180 006

Silk Factory Road  
Rajbagh, Srinagar, 190 008

**Sub: Environmental guidelines and siting criteria for establishment and operation of stone crushers in Jammu and Kashmir.**

JKPCC Order: 70 of 2025

Date: 09.05.2025

**Reference:**

1. Agenda item 12 approved in the fifth meeting of J&K PCC held on 22 April 2025.
2. *Environmental Guidelines for Stone Crushing Units* issued by CPCB in July 2023.

Whereas the Central Pollution Control Board, New Delhi, has issued the "Environmental Guidelines for Stone Crushing Units" in July 2023; and,

Whereas stone crushers and Stone crushing/grinding/washing & screening of riverbed material(s) has been classified as orange category industry based on Cumulative Pollution Index of the activity; and,

Whereas the Ministry of Environment, Forest and Climate Change has notified the Control of Water Pollution (Grant, Refusal or Cancellation of Consent) Guidelines 2025 and Control of Water Pollution (Grant, Refusal or Cancellation of Consent) Guidelines 2025 wherein minimum distance from nearest surface water body, settlement, educational institute etc. has been prescribed for setting up of industrial units.

Now, therefore, with the above background, and in exercise of powers vested with the Committee under Section 17 read with section 31 (A) of Air (Prevention and Control of Pollution) Act, 1981 and under Section 17 read with section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974, the following directions are hereby issued in supersession of Order No. 40-JKPCC of 2023 dated 27-02-2023:

- i. *All Industrial units involved in crushing/grinding/washing and/or screening of stones/ riverbed material(s) shall adopt the environmental guidelines and pollution control measures prescribed in **Schedule – I** of this order.*
- ii. *Establishment of new industrial unit involved in crushing/grinding/washing and/or screening of stones/ riverbed material(s) shall be permitted only if it conforms to the siting criteria prescribed in **Schedule – II** of this order.*

**By order of the Jammu and Kashmir Pollution Control Committee.**

*05/05/25*  
(Ghansham Singh) JKAS  
Member Secretary *9.5.25*  
J&K PCC

No:- JKPCC/PS/MS/2025/ *4975-85*

Date:- *09-05-2025*

Copy to the:

1. Commissioner/Secretary to Government, Forest, Ecology and Environment Department, J&K, Civil Secretariat, Jammu.
2. Chairman, JK Pollution Control Committee.

*Twd 09/05/25*

3. Commissioner/ Secretary to Government, Industries and Commerce Department, J&K, Civil Secretariat, Jammu.
4. Commissioner/ Secretary to Government, Geology and Mining Department, J&K, Civil Secretariat, Jammu.
5. Regional Director, JKPC, Jammu/Kashmir.
6. Principal Scientific Officer, J&K PCC Jammu.
7. Scientist B, J&K PCC Central Office, Srinagar.
8. Assistant Environmental Engineer (Headquarters), J&K PCC Jammu.
9. Officers in-charge of labs and waste management.
10. All Divisional Officers / Scientists of J&K PCC, Jammu / Kashmir.
11. EDP Supervisor/ In-charge website, J&K PCC, Jammu.

**Copy also to:**

All Stone crushing/grinding/washing & screening units located in UT of Jammu and Kashmir through public notice.

## SCHEDULE- I

## Environmental Guidelines for Stone Crushing Units

All the stone crushers shall adopt the following environmental guidelines to prevent / suppress fugitive dust emissions from their operation:

## A. Pollution Control Devices (PCDs)

| Source of emission                 | Measures to be Taken   |
|------------------------------------|--|
| Unloading raw material for storage | Water sprinkling with adequately designed nozzle which produces tiny droplets of water must be provided during raw materials unloading.  |
| Unloading raw material into hopper | <ul style="list-style-type: none"> <li>• Three sides and top must be covered, and one side may be kept open for vehicular movement.</li> <li>• Water sprinklers must be provided on approach roads.</li> </ul>   |
| Primary Crushing/ Jaw Crusher      | <ul style="list-style-type: none"> <li>• Crusher must be completely enclosed by GI/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/maintenance.</li> <li>• Primary crushers/jaw crushers must be covered with tarpaulin/cotton cloth/suitable materials to contain fugitive dust emissions</li> <li>• Water sprinkler system with adequately designed nozzle which produces tiny droplets of water must be provided at primary crusher/jaw crusher so that fugitive emissions are contained and amount of water sprayed should be optimized.</li> </ul>  |
| Secondary Crushing                 | <ul style="list-style-type: none"> <li>• Crusher must be completely enclosed by GI/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/ maintenance.</li> <li>• Dry extraction cum bag filter followed by cyclone to be provided for control of emissions.</li> </ul>  |
| Screening                          | <ul style="list-style-type: none"> <li>• Crusher must be completely enclosed by GI/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable sheet/door for movement/ maintenance. Door to be kept closed during operation.</li> <li>• Flexible covers where conveyors pass through the screen house must be installed at entries and exits of conveyors to screen house.</li> <li>• Dust extraction system connected with bag filter to be provided.</li> <li>• Provision of water sprinkling systems with adequately designed nozzle which produces tiny droplets of water must be made at inlet/outlet of screens.</li> </ul> |
| Tertiary Crushing                  | <ul style="list-style-type: none"> <li>• Crusher must be completely enclosed by GI/MS sheets on top and at least three sides completely from the ground level. One side should have provision of movable</li> </ul>  |

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| Source of emission | Measures to be Taken  |
|--------------------|---|
|                    | <p>sheet/door for movement/ maintenance. Dust extraction system connected with bag filter to be provided.</p> <ul style="list-style-type: none"> <li>Provision of water mist sprinkling system must be made with adequately designed nozzle which produces tiny droplets of water.</li> </ul>   |
| Conveyor Belts     | Conveyor belts must be properly covered from node to node with a thick sheet of suitable material along with water sprinkling system with adequately designed nozzle which produces tiny droplets of water.   |
| Discharge points   | Flexible Telescopic chute from top of discharge point to the ground level must be provided.   |
| Product storage    | <ul style="list-style-type: none"> <li>Properly designed telescopic chute of adequate length of suitable material must be provided at ends of conveyor so that dust generated from this section is contained at source.</li> <li>All open stockpiles for aggregates of size above 5 mm should be kept sufficiently wet by water spraying.</li> <li>Stockpiles of aggregates of 5 mm size or less should be covered to ensure that same is not carried away (or whipped out) by wind.</li> </ul> |

#### B. General Measures

- Wind breaking wall:** GI/MS/brick wall must be provided along the periphery of crusher. The height of the wall should be 3-ft more than the highest node of the crusher.
- Roads:** Metaled/concrete roads must be provided within the premises. Ramps and the entire ground area inside the premises should also be metaled.
- Housekeeping:** To curb the air pollution in the crusher premises, arrangement of rotating water sprinkling system/fogger/Anti-smog gun should be provided. Water sprinklers should have adequately designed nozzles for effective dust control and optimum water consumption. Fine dust accumulated and bag filters in the crushing area must be cleaned at regular intervals and the collected dust must be stored in sacks for further sale or disposal.
- Plantation:** 2-3 rows of tall trees to be planted around the periphery of crusher.
- The openings of housing for the movement of mechanical drivers, conveyor belts, etc. must be sealed properly with flexible rubber flaps.
- Display board:** Name of the unit, contact details of the owner and address of the unit, plant capacity and date of issue of CTE/CTO from SPCBs/PCCs must be displayed on the display board at the entrance.
- Transportation:** Vehicles carrying all kinds of material to and from the unit must be completely covered.
- Water sprinkling:** Regular wetting of roads must be done to suppress dust within the premises to control dust emission re-suspension.
- Water consumption and handling:** Unit must provide a water storage tank with adequate capacity and settling tanks of appropriate size for recycling and reuse of the water in process. For the use of groundwater, the stone crushing unit must obtain permission to extract groundwater from the competent authority in the UT of J&K. The Unit must maintain a logbook of consumption of fresh water. Depending on availability, efforts may be made to use STP treated water instead groundwater to control emissions from process activities.

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### C. Regulatory/Monitoring Mechanism for Stone Crushing Unit

1. Stone crushing unit must obtain Consent to Establish (CTE) and Consent to Operate (CTO) from the concerned SPCBs/PCCs.
2. The Unit while applying for CTO/renewal of consent, must upload the duly filled checklist attached at **Annexure-1** along with digitally geo-tagged photographs and videos of the crushing unit to ensure compliance with the conditions mentioned in the guidelines.
3. CCTV/PTZ cameras should be installed at the entrance and all corners of the premises of the unit covering the entire area with a minimum of 30 days data storage.
4. Stone crushing unit shall comply with emission norms prescribed under the Environment (Protection) Rules, 1986 and conditions laid down in CTO by J&K PCC
5. The stone crushing unit shall comply with other laws, rules, regulations and notifications prescribed by the Central Government, Government of UT of J&K or Central Pollution Control Board, as applicable.
6. Online/manual ambient air monitoring systems to be installed in crusher zone as per CPCB/JKPCC guidelines – in upwind and downwind directions.
7. Stone crushing unit must develop green belt as per the plan approved by concerned Department of the State/UT.
8. A health survey of workers should be carried out by the stone crusher on a half-yearly basis.
9. The stone crusher unit must be operated only during the daytime (i.e. 8.00 AM to 08.00 PM).

### D. Land requirement:

For the establishment of a new Stone Crushing unit, the project proponent must have minimum land availability as provided below:

- a. For stone crusher having only one jaw / cone type crusher with capacity up to 25TPH: 04 kanals
- b. For stone crusher having two or more jaws/ cone crushers with capacity 25 to 100TPH: 06 kanals
- c. For stone crusher with capacity up to 25 TPH with Hot Mix Plant: 06 kanals
- d. For stone crusher with capacity 25 to 100 TPH with Hot Mix Plant: 08 kanals
- e. For large stone crusher having two or more jaws/ cone crushers with capacity more than 100 TPH with Hot Mix Plant: 12 kanals.

### E. Additional Guidelines for existing stone crushers

1. Existing stone crushers shall adopt all the pollution control measures prescribed in **Schedule-I** above. Further, if any existing stone crushing unit does not meet the siting criteria prescribed in **Schedule-II**, the unit must erect a compound wall of GI sheets along the periphery of the plot with a minimum height of 6 metres, or 2 metres above the highest node, whichever is more. The consent to operate for such stone crushers shall be considered for renewal only if the environmental guidelines prescribed in this order are fully complied with.
2. The restriction imposed on establishment of new stone crusher in Lasjan area of Rakhshalina - Summerbugh - Golepora, District Budgam, vide No. SPCB/T/151/4014-20 dt. 28.08.2010 shall continue.

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## Annexure – 1

Checklist to be uploaded by the applicant along with application for CTE/ CTO

| #   | Fugitive Emission Source Locations  | Checklist for compliance with conditions of Environmental guidelines   | Yes/No |
|-----|---|--|--------|
| 1.  | Unloading area of raw material, primary crusher, Screener, conveyors belts and transfer points                  | Water sprinklers installed with adequately designed nozzles (Upload photo).  |        |
| 2.  | Primary crushers, Secondary crushers, Screeners and tertiary crushers   | Enclosed by GI/MS sheets on top and at least three sides completely from the ground level (Upload photo).  |        |
| 3.  | Secondary, Tertiary crushers and Screener   | Dry extraction cum bag filter followed by cyclone. (Upload photo).   |        |
| 4.  | Covering Conveyor belts from node to node with a thick sheet of suitable material                               | Covering of Conveyor belts (Upload photo).   |        |
| 5.  | At discharge points   | Flexible Telescopic chute from top of discharge point to the ground level (Upload photo).  |        |
| 6.  | GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher | Wind breaking wall (Upload photo)  |        |
| 7.  | Wind breaking wall  | GI/MS/brick wind breaking wall of 3-ft more than the highest node of the crusher along the periphery of crusher (Upload photo)                                   |        |
| 8.  | Roads   | Metaled/concrete roads within the premises. Ramps and the entire ground area inside the premises should also be metaled  |        |
| 9.  | Suppression of dust within the premises   | Arrangement of rotating water sprinkling system/fogger/Anti-smog gun in the premises to suppress dust within the premises to control dust emission re-suspension |        |
| 9.  | Greenbelt   | Plantation of 2-3 rows of tall trees around the Periphery of crusher   |        |
| 10. | Display board   | Display board at the entrance, having name of unit, contact details of owner and address of unit, plant capacity and date of issue of CTE/CTO from               |        |

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|     |                      | SPCB/PCC   |  |
|-----|----------------------|--|--|
| 11. | Covering of vehicles | Covering vehicles carrying any kind of material.   |  |
| 12. | CCTV / PTZ camera    | CCTV/PTZ cameras installed at the entrance and all corners of the premises of the unit covering the entire area with a minimum of 30 days data storage |  |
| 13. | Photos               | Upload photographs ensuring compliance of all conditions as mentioned in the guidelines while applying CTE/CTO/ Renewal                                |  |

26/04/20

Tue 26/04/20

## SCHEDULE-II

## A. Siting Criteria for establishment of New Stone Crushers in J&amp;K UT

| #   | Siting Parameters  | Aerial Distance   |
|---|--|---|
| 1.  | a) National Highway/ Expressway in plain areas                             | 100 m from nearest edge of the carriage way   |
|   | b) National Highway/ Expressway in hilly areas                             | 50 m from nearest edge of the carriage way  |
| 2.  | a) State Highway and other District roads in plain areas                   | 50 m from nearest edge of the carriage way  |
|   | b) State Highway and other District roads in hilly areas                   | 50 m from nearest edge of the carriage way  |
| 3.  | Limits of Municipal Corporation/ Council / Committee                       | 01 km   |
| 4.  | Health Care Facility   | 01 km   |
| 5.  | National Park / Sanctuary  | Minimum 1 km or as per the notification issued by MoEF&CC, Gol for Eco-Sensitive Zone of the Protected Area.  |
| 6.  | Educational Institution  | 500 m   |
| 7.  | Residential Area / Abadi   | 500 m   |
| 8.  | Reserve Forest   | 300 m   |
| 9.  | Nearest Tourist Complex/Resort   | 500 m   |
| 10.   | a) Approved Water Supply of 20 Kilo Liters and above                       | 500 m   |
|   | b) Surface Water body (River, Lake, Stream, Pond, Wetland, Reservoir etc.) | 100 m   |
| 11.   | Historical Monuments and Heritage sites identified by the ASI              | 300 m   |
| 12.   | a. Orchards / Saffron Fields   | 300 m   |
|   | b. Abi-awal  | 200 m   |
| 13.   | Already existing stone crushers, hot mix plants                            | (i) Not more than 4 stone crushers or hot mix plants in 500 metre radius of the proposed location.<br>(ii) Distance from nearest existing stone crusher/ hot mix plant shall not be less than 150 metres. |
| <b>Note:</b> All the distances are to be measured from the highest node of the crusher. |  |   |

**Definitions:**

- i) **Residential Area /Abadi:** 20 or more residential houses within radius of 500 m shall constitute residential area. Further, the nearest house/ establishment must be more than 200 metres from the proposed location of the stone crusher
- ii) **Health Care Facility** means primary health center or above of Health and Medical/Education Department or recognized private HCF with minimum of 10 beds.

- iii) **Approved Water Supply Scheme:** Water treatment and supply facility for drinking purposes of more than 20 KLD in open or a spring used for drinking purposes. Tube well/ Overhead tanks/ covered reservoirs/ rivers are not included under this.
- iv) **Educational Institution:** Government Primary School or above or Government recognized Private School; College, University etc.
- v) **Abi-awal / Orchard /Saffron Fields:** Land use of more than 10 kanals shall only be considered as Orchard / Saffron Field / Abi-awal, Un-irrigated land should not be covered.
- vi) **Surface Water Body:** River, Lake, Stream, Canal, Pond, Wetland, Reservoir etc.

**B. Special dispensation for Hilly Areas.**

1. In hilly and mountainous areas, availability of locations suitable for establishment of stone crusher is limited on account of topographical factors and connectivity constraints. At the same time, the existence of distinct natural geographic barriers in hilly areas offsets the impact of noise and dust emission from the operation of stone crushers. The development needs due to infrastructural deficiencies and accessibility issues are also greater in hilly areas. Taking these factors into account, the difference in the elevation of the stone crusher and the parameter in question also needs to be taken into consideration while evaluating the suitability of the proposed site for establishment of stone crushers
2. Existence of sufficiently high hillock or ridge between proposed location of stone crusher and the parameter in question acts as a natural barrier from the standpoint of air and noise pollution. If the proposed site and parameter in question are separated by such a natural barrier in hilly areas, siting criterion for the parameter may be relaxed based on field inspection report by the Divisional Officer and Regional Director concerned, and on the recommendation of Technical Advisory Committee (TAC) of J&K PCC. The Chairman, J&K PCC shall nominate independent expert(s) from Environment Department of IIT/ NIT/ Universities in J&K to the TAC for examination of such cases.

25/2/20

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## J&amp;K POLLUTION CONTROL COMMITTEE

Jammu/Kashmir (<https://jkpcc.nic.net.in>)

## CONSENT ORDER

Consent No.:- PCC/digital/25015409746 of 2025

Date:- 19/04/2025

Consent to Establish (Fresh) under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended is granted in favour of Sh. Sudhir Singh Jamwal

M/s Maha Dev Grit Industry

Village Malpur Tehsil Bhalwal Jammu North

Jammu

for a period upto **March 2026** for Orange category of unit as per revised classification of industrial sector, subject to the following terms and conditions in a time bound manner :

- The consent is granted by the Board is restricted to Prevention and Control of Pollution only and shall not be treated as substitute for any other permission required under other laws of the land.
- The consent granted is valid for establishment of the grading of stones (Sand Screening unit) having consented quantity as mentioned below with capital investment of Rs. 273.1 lacs.

| S No. | Products/By-Products Name | Maximum Quantity | Unit           |
|-------|---------------------------|------------------|----------------|
| 01    | Sand Screening            | 32000            | Cu. Mtr./annum |

## 3. Compliance under Water Act:

- a. **Sewage Effluent** : The unit holder to maintain soakage pit and septic tank in efficient manner so as to achieve the quality of treated sewage to the following standards before disposal :
- Standards of discharge for sewage disposal:**

| Parameters                   | Conc. in mg/l except for pH |
|------------------------------|-----------------------------|
| pH                           | 6.5 to 8.5                  |
| Suspended Solids             | 100                         |
| BOD 3 days 27 <sup>0</sup> C | 30                          |

## b. Water consumption &amp; disposal

- The daily quantity of sewage effluent from the unit shall not exceed from 0.3 KLD.
  - The daily quantity of water consumption shall not exceed 05KLD.
  - Waste water generated from the unit shall be disposed through soakage pit and septic tank.
- c. The unit holder shall take adequate safe guards for the treatment of sewerage water by way of providing septic / soakage pit and its discharge shall confirm to the following standards :

| Parameters                      | Conc. in mg/l except pH |
|---------------------------------|-------------------------|
| pH                              | 6 - 9                   |
| BOD ( 3 DAYS 27 <sup>0</sup> c) | 30                      |
| Total Suspended Solid           | 100                     |

The industry can apply for Renewal/Expansion of Consent on the Site [www.jkocmms.nic.in](http://www.jkocmms.nic.in) directly

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**4. Compliance under Air Act:**

- a. The unit holder shall comply to **National Ambient Air Quality Standards** as per EP Act 1986 (refer rule 3(3B) .
- b. The unit holder has to operate stack (s) of the following specification:

| S.No | Stack attached to | Height in(m) | Top dia in (m) | Fuel | Vel. Of gas (m/sec.) |
|------|-------------------|--------------|----------------|------|----------------------|
| 1    | NA                | 0            | 0              | 0    | 0                    |

The unit holder has to operate and maintain continuous operation of a comprehensive air pollution control system including the following pollution control devices to achieve the quality of emission within tolerance limits as per EP Act 1986.

| S.No. | Pollution Control Equipments  |
|-------|---|
| 1     | <b>Green belt in three rows around the periphery of unit and , Water sprinkling System and Pollution control devices as applicable under Environment Protection Act 1986.</b> |

5. The unit holder shall comply to the Solid Waste Management Rules 2016 dated 8-4-2016.

**6. Compliance under Noise Pollution (Regulation and Control) Rules 2000 as amended**

The unit holder shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 db(A) during day time and 70 db(A) during night time. Daytime is reckoned in between 6am to 10pm and night time is 10pm to 6am.

7. **Self Monitoring Schedule :** The unit holder shall get the samples of treated emissions and effluents analysed from the J&K SPCB laboratory or laboratory approved by the J&K PCB after every 12 months to check the efficacy of PCDs installed in the unit .

**8. The unit holder shall comply with the additional conditions as stipulated below :-**

- The Consent is valid for the Establishment of unit only. The unit holder can only manufacture products, at the rate of production as mentioned in consent order.
- The unit holder has to keep a record of the Environmental data monitored regularly with regard to operation and maintenance of pollution control devices viz Air Pollution and Water Pollution Control to achieve the desired standards notified in EP Act.
- Pollution Control Devices (ETP/ECD) as contemplated to achieve the quality of effluent emission within the tolerance limits prescribed, shall have to be operational during the course of production. The effluent / emission shall not contain constituents in excess of the tolerance limits as laid down by J & K Pollution Control Board.
- The unit holder shall be liable to pay compensation in case any damage is caused to the environment.
- The unit holder shall abide by the directions of the Board which will be issued from time to time. Any infringement/violation or transgression of the statutory enactments of pollution control acts by the unit, shall be sufficient cause to prosecute the violator in conformity with relevant section of Air / Water Acts and Environment Protection Act in force.
- The unit shall be under surveillance monitoring of J & K State Pollution Control Board.
- The unit holder shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
- The unit holder shall adhere to general terms and conditions of Water / Air Acts and compliance of environment standards as per EP Act 1986.

The industry can apply for Renewal/Expansion of Consent on the Site [www.jkocmms.nic.in](http://www.jkocmms.nic.in) directly

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[Signature]

ix. **Specific conditions :**

The unit holder shall comply with the general terms and conditions of Water / Air Act and compliance of environment standards as per EP Act 1986 to protect the environment. The unit holder shall install pollution control devices viz. Hopper, Vibrator Screen Sand Classifier with conveyor belts to control the dust emissions when unit becomes operational. The unit holder shall operate the unit day time only at the time of operation of unit.

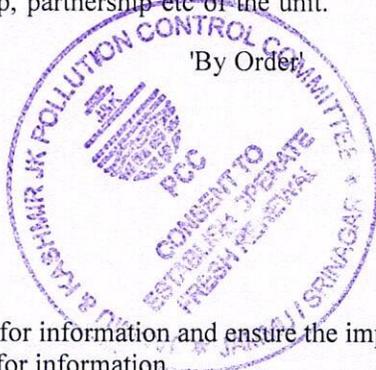
x. **The unit holder shall not operate the unit unless applicant obtain CTE (Fresh) from JKPC.**

xi. The unit holder should apply 60 days in advance for renewal of consent before expiry the date of this Consent order.

xii. In case of violation of above mentioned conditions or any public complaint the consent shall be withdrawn.

\* This consent is issued purely from environmental angle and the Board shall not be responsible for any claim, counter claim, ownership, partnership etc of the unit.

Angraze Singh  
Asstt. Env. Engineer  
19/4/25



(Ghansham Singh) 19.4.25  
Member Secretary

Copy to the :

1. Regional Director PCB Jammu for information and ensure the implementation of conditions as above.
2. General Manager DIC Jammu for information.
3. D.O PCB Jammu North for the direction to monitor the conditions of the consent stated above.
4. P.A to Chairman J&K SPCB for the information of Chairman.
5. M/s Tawi Screening Plant Village Khatrue Tarah Tehsil Dansal Jammu North , Jammu for information.
6. Office file

The unit holder may download the list of standards from website [jkspcb.nic.in](http://jkspcb.nic.in) and [cpcb.nic.in](http://cpcb.nic.in) to be complied under the Environment Protection Act, 1986 read with Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981.

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Tward

FORM-III

Office of the District Collector Jammu

Order No: DCJ/SQ/ CLU/Permission/2024-25/4924-28  
Dated: /4.12.2024

Whereas, an application has been filed under section 133-A of J&K Land Revenue Act Smt 1996 by Sh. Sudhir Singh Jamwal S/o Sh. Avtar Singh, R/o Village Raipur Bantalab, Tehsil Jammu North, District Jammu (12722109202421483931) for permission to use land measuring 06 kanal 15 marla under Khasra No. 49 situated at village Malpur, Tehsil Bhalwal, District Jammu for non-agriculture purpose, and

Whereas, after obtaining the necessary NOCs of the different departments, reports of revenue field formation and their recommendation, the case was placed before District level Committee in its meeting held on 14.11.2024 found the case genuine and recommended for consideration of the case by the competent authority and

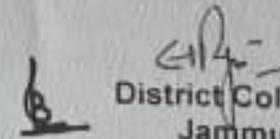
Whereas, the applicant has deposited conversion fee of the said land to the government under Account Head 0029 vide online fees payment Dated 04.12.2024.

Now therefore, permission is hereby granted to use agriculture land for non-agriculture purpose i.e. Industrial Purpose as per the particulars given below:-

| S.No. | District | Tehsil  | Village | Khasra No. | Quantum of land |     |      | Purpose of Conversion      | Remarks  |
|-------|----------|---------|---------|------------|-----------------|-----|------|----------------------------|----------|
|       |          |         |         |            | KLs             | MLs | Sqft |                            |          |
| 1     | Jammu    | Bhalwal | Malpur  | 49         | 06              | 15  | 00   | Industrial (Sand Screener) | Approved |

The permission for conversion of above land shall be subject to the following conditions:-

1. The applicant shall make the land suitable for the particular non-agriculture purpose for which permission is granted and prevent any insanitary conditions.
2. The land shall be used only for the purpose for which permission has been accorded and shall not be used for any other purpose without obtaining prior permission of the competent authority.
3. The land shall be out to use for converted purpose within a period of one year from the date of issuance of this permission order, failing which unless said period is extended by the District Collector from time to time, the permission granted shall be deemed to have lapsed.
4. The applicant shall raise construction/ building on the said land only after obtaining the permission from the concerned competent authority.
5. The applicant shall abide by all the Act/ Rules and Regulations applicable on such land. Moreover, regulations/ laws on operation of Petrol Pump, Brick Kiln, Stone Crusher, Hot Mix Plant etc (involving specific use) shall be adhered by the applicant and he/ she shall take all the mandatory NOCs before commencement of such establishment as laid down under law, else wise the permission (Form III) issued stands annulled in contravention.

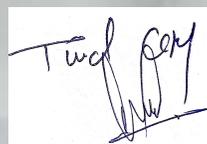
  
District Collector,  
Jammu

File No. DCJ/CLU/291

Dated: /4.12.2024

Copy to the:-

1. Financial Commissioner, Revenue/Ex-officio Chairman Board of Revenue for kind information
2. Divisional Commissioner, Jammu for kind information
3. Sub Divisional Magistrate, Jammu North for information
4. Chief Agriculture Officer, Jammu for information
5. Tehsildar, Bhalwal for reflecting necessary entry in the revenue records



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**Additional Documents in OA 664 of 2025**

1 message

**Akshat Malpani** <akshatmalpani19@gmail.com>

Fri, Dec 26, 2025 at 4:01 PM

To: regionaldirectorjkspcbjmu@gmail.com, "membersecretaryjkspcb@gmail.com" &lt;membersecretaryjkspcb@gmail.com&gt;, chairman87jkspcb@gmail.com

Respected Sir/Ma'am,

Attached to this mail is a copy of the Additional documents filed in the above captioned matter.

--

Regards,

Adv. Akshat Malpani

+91 9892595460

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